

LOK ADALAT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**Coram:** **Hon'ble Mr. Sanjeev Kaushik, Member (J)**  
**Hon'ble Mr. Uday Kumar Varma, Member (A)**

**(I) O.A. No.060/00396/14**

**Decided on: 06.12.2014**

Yash Pal Bhambri son of Shri Piara Lal, aged 64 years, Inspector of Income Tax (Retired), resident of House No. 301, Janta Colony, Jalandhar - 144008

.....**Applicant**

**Vs.**

1. Union of India, Ministry of Finance and Company Affairs, Department of Revenue (Income Tax) through Chairman, Central Board of Direct Taxes, South Block, New Delhi.
2. Commissioner of Income Tax, Jalandhar - I, Central Revenue Building, Model Town Road, Jalandhar (Punjab).
3. Additional Deputy Commissioner of Income Tax, Range-2, Central Revenue Building, Model Town Road, Jalandhar (Pb.)

.....**Respondents**

**Present:** Mr. Manohar Lal, counsel for the applicant  
Mr. K.K. Thakur, counsel for the respondents

**(II) O.A. No. 060/00558/14**

1. Balram Sahai son of Shri Hari Chand, aged 70 years Income Tax Officer (Retired) Resident of House No. B-I/630/10 C, Kundan Puri, Ludhiana

.....**Applicant**

**Versus**

1. Union of India, Ministry of Finance and Company Affairs, Department of Revenue (Income Tax) through Chairman, Central Board of Direct Taxes, South Block, New Delhi.



3. Senior Superintendent of Post Offices, Patiala Division, Patiala.

.....**Respondents**

**Present:** Mr. Manohar Lal, counsel for the applicant  
Mr. Suresh Verma, counsel for the respondents

**(V) O.A. NO. 060/01038/2014**

Tarsem Lal son of Shri Babu Ram, aged 69 years, Assistant Postmaster (Retired) resident of House No. 2800/1, Sector 47-C, Chandigarh.

.....**Applicant**

**Versus**

1. Union of India, Ministry of Tele-communications and Information Technology (Department of Posts), 415, Sanchar Bhawan, Ashoka Road, New Delhi-110001.
2. Chief Postmaster General Punjab Circle, Sector 17-E, Chandigarh - 160017.
3. Senior Superintendent of Post Offices, General Post Offices, Sector 17, Chandigarh.

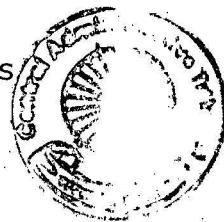
.....**Respondents**

**Present:** Mr. Manohar Lal, counsel for the applicant  
Mr. Deepak Agnihotri, counsel for the respondents

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. Since the facts, issue and the law points involved in the aforementioned five OAs are similar, these are being disposed of by a common order. For the sake of convenience, we take facts from the case of Yash Pal Bhambri Vs. U.O.I. & Others (O.A. NO. 060/00396/14).



the case of the applicant, have not been amended, therefore, the respondents cannot grant the relevant benefits to the applicants at their own. Learned counsel further submits that in view thereof he is not in a position to give his consent to the allowance of the cases.

7. However, learned counsel for the respondents is not in a position to controvert the averment that the issue has already been settled and the relevant benefits have been granted to the similarly situated persons. He could not also cite any law contrary to what has been declared by this Court in the identical issue.
8. In view of the above, we are left with no other option but to dispose of these O.As, with a direction to the respondents to consider the claim of the applicant in the light of law laid down in the case of R.P. Mehta(supra), restricting the claim of the applicants at the CGHS rates. The prayer for interest on the relevant amount stands dismissed as not pressed.
9. Disposed of accordingly.



**(UDAYKUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 06.12.2014**

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*Certified True Copy* प्राप्ताणि सत्य प्रतिलिपि

अनुभाग अधिकारी (न्या) / Section Officer (S.O.)

केन्द्रीय प्रशासनिक अधिकारी (न्या)

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